GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:3905 ANSWERED ON:19.03.2015 EVENING COURTS Chaudhary Shri P.P.;Chautala Shri Dushyant;Raajhaa Shri Anwhar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of funds allocated/sanctioned by the Union Government for setting up courts in the States during the last financial year along with the evening courts established State-wise from the fund sanctioned;
- (b) the number of States which have utilized the allocated funds;
- (c) the number of cases disposed of/ pending along with the action plan by the Government for their disposal;
- (d) whether the Government has taken steps to appoint adequate number of Judges in these evening courts; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW & JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a)to(e): Setting up and functioning of Morning /Evening/Shift/Special Judicial Magistrate Courts is within the domain of the State Governments and the High Courts. The 13th Finance Commission has made a provision of funds for the States for increasing the working hours of Courts through setting up Morning/Evening/Shift/Special Judicial Magistrate Courts utilising the existing infrastructure. Hence, additional judicial officers are not required to be appointed for setting up evening courts. As per the reports received, 2787 Morning / Evening/Shift courts have been set-up in various States in the country. A statement indicating state-wise funds allocated /released/utilized, number of Morning/Evening/Shift/Special Judicial Magistrate courts set up and the cases disposed, as reported by the State Governments, is at Annexure.